## NATIONAL COMPANY LAW TRIBUNAL DIVISION BENCH **CHENNAI**



ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 07/09/2017 AT 10.30 AM

> PRESENT: SHRI Ch. MOHD SHARIEF TARIO, MEMBER-JUDICIAL SHRI S. VIJAYARAGHAVAN, MEMBER - TECHNICAL

APPLICATION NUMBER

PETITION NUMBER

: CP/525/(IB)/2017

NAME OF THE PETITIONER(S)

: COROMANDAL ENGINEERING CO LTD

NAME OF THE RESPONDENT(S)

: PRASANTH PROPERTIES PVT LTD

UNDER SECTION

: 9 rule 6

S.No. NAME (IN CAPITAL)

DESIGNATION

**SIGNATURE** 

REPRESENTATION BY WHOM

Dominic S. David

T. POORNAM 2.

R-SAHANA

Counsel for Petitioner Leh

## **ORDER**

Counsels for both the parties are present. Counsel for the Operational Creditor has submitted a document showing the confirmation made by the Corporate Debtor in relation to the outstanding amount of Rs.56 lakh. The same is placed on record. At this stage, Counsel for the Corporate Debtor has produced one cheque dated 06.09.2017 to the tune of Rs.3 lakh drawn at State Bank of India. The same is handed over to the Counsel for the Operational Creditor. Counsel for the Corporate Debtor further submitted that the Corporate Debtor is ready to settle the outstanding debt as mediation process is in progress and prayed for more time. At request, time is enlarged with the condition that by next date of hearing the schedule of payment shall be filed and also the payment of more money to show the bonafide. Put up on 03.10.2017 at 10.30 A.M.

MEMBER (TECHNICAL)

**MEMBER (JUDICIAL)** 

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